### GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

#### LOK SABHA

#### **UNSTARRED QUESTION NO.3713**

TO BE ANSWERED ON THE 22ND DECEMBER, 2015/PAUSHA 1, 1937 (SAKA)

#### PRIVATE SECURITY AGENCIES

## 3713. SHRI SUMEDHANAND SARSWATI: SHRIMATI SANTOSH AHLAWAT:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government maintains the record of Private Security Agencies working in the country;
- (b) if so, the details thereof and the total number of registered and unregistered security agencies working in the country, State-wise;
- (c) whether there is a legal regulatory framework in the country under which the private security agencies operate and if so, the details thereof;
- (d) the measures being taken by Government for stringent monitoring of security agencies in view of the security threats being posed by such unregistered agencies;
- (e) whether the Government has any mechanism to regulate the functioning of private security agencies in the country including their recruitment and training; and
- (f) if so, the details thereof?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

- (a) & (b): No Centralized data base is maintained in the Ministry of Home Affairs.
- (c): Private Security Agencies (PSA) are regulated as per the provisions of Private Security Agencies (Regulation) Act, 2005.
- (d): As per Section 4 of Private Security Agencies (Regulation) Act, 2005, no person shall carry on or commence the business of Private Security Agency unless he holds a license under this Act. The Controlling Authorities in the States are empowered to issue license to the Private Security Agencies as per the provisions of Private Security Agencies (Regulation) Act, 2005.

Ministry of Home Affairs has issued instructions to the State Governments/Controlling Authorities to ensure that Private Security Agencies engaged are in possession of valid license and to take strict action against Private Security Agencies functioning without license as per the provisions of law.

(e) & (f): Private Security Agencies are regulated as per the provisions in Private Security Agencies (Regulation) Act, 2005. The recruitment and training of private security guards are regulated in terms of Private Security Agency Rules framed by the respective States in terms of Section 25 of Private Security Agencies (Regulation) Act, 2005. The Controlling Authorities in the States are empowered under Section 7(2) of the Act to ensure training for private security guards. Instructions have also been issued to State Governments/Controlling Authorities by the Ministry of Home Affairs to strictly ensure that the private security guards are mandatorily imparted training by registered training institutes before their appointment as security guards as prescribed in the Private Security Agencies (Regulation) Act, 2005 and related State Rules.

\*\*\*\*\*